

Order dated 11.12.2003.

ticraft. Hearing is concluded and
orders are reserved. Mr. A.K. Bose ^{wants} to file the update post his in the matter,
which he is ~~permitted~~ to file within
one week.

Vice-Chairman

J.C.
Member (S)

Order dated 31st March 2004

Khetrabasi Sethi had filed this Original Application praying for a direction to be issued to the Respondents not to make any fresh selection to the post of E.D.Packer of Jarodagada S.O. and to allow him to continue in that post.

Heard Shri P.K. Padhi, learned counsel for the applicant and Shri A.K. Bose, learned Senior Standing Counsel appearing on behalf of the Respondents.

During the hearing Shri Bose was asked to file an affidavit disclosing the development which had taken place after vacation of the stay order on 28.3.2000, before the matter was adjudicated finally. Shri Bose pursuant to the said direction of this Tribunal dated 18.11.2003 filed a Memo dated 19.2.2004 on 25.1.2004 apprising the Tribunal that the applicant had been reappointed as G.D.S.M.C. (previously known as E.D.M.C.) of Sumaredi B.O. in account with Jharadagada S.O. with effect from 7.6.2000.

For the reasons mentioned above, this

J.C.

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OA 273/Pf

O.A. is disposed of for having become infructuous.

Inform the parties.

John
VICE-CHAIRMAN

John
MEMBER (JUDICIAL)

Copy of and
may be referred
to court for below

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6.4.2

John
SOLICITOR